

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 904 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 01/04/2024 in W.P.No.8247 of 2024 and pass on the file of the High Court.

Between:

1. Sri. Mukhtar Ali, S/o Late Sri.Mohsin Ali, Aged about 65 years, Occ. Business, R/o H No. 6-3-1099/1/8, Somajiguda, Hyderabad.
2. Smt. Syeda Meher Jahan, W/o. Late. Abid Ali, Aged about 63 years, Occupation. Household- R/o. 22-2-223/1, Dabeerura, Hyderabad.
3. Akbar All Baquri, S/o. Late. Abid Ali, aged About 40 years, Occupation. Business, R/o. H.No.22-2-740/3, Noor Khan Bazar, Hyderabad.

Represented by their SPA holder Sri. Syed Faisal Ali, S/o Sri. Syed Shujath Ali, Aged 54 years, Occ. Business, R/o Flat No. 401, Aditya Elite Apartments, Premises No. 6-3-1119, Begumpet, Hyderabad.

.....APPELLANTS

AND

1. The State of Telangana, Rep by its Principal Secretary, Home Department, T.S. Secretariat, Hyderabad, Telangana.
2. The Commissioner of Police, Hyderabad Police Commissionerate, Hyderabad, Telangana State.
3. The Asst. Commissioner of Police, Panjagutta Division, Hyderabad.
4. The Station House Officer, Panjagutta Police Station, Hyderabad, Telangana.
5. M/s. Remax Constructions, Rep. by its owner Mohd. Noor-ul-huq, S/o Late Mohammed-Noor-ul-huq, Aged about 62 years, Occ. Business, R/o. H.No.8-2-579, Road No.8, Banjara Hills, Hyderabad.
6. Mohd. Noor-ul-huq, S/o Late Mohammed-Noor-ul-huq, Aged about 62 years, Occ. Business, R/o. H.No.8-2-579, Road No.8, Banjara Hills, Hyderabad.

7. Smt. Asra-ul-huq, W/o. Sri. Noor-ul-huq, Aged about 50 years, Occ. Household, R/o. H.No.8-2-579, Road No.8, Banjara Hills, Hyderabad.
8. Smt. Karuna Kumari, W/o. Sri. Noor-ul-huq, Aged about 48 years, Occ. Household, R/o. H.No.8-2-579, Road No.8, Banjara Hills, Hyderabad.
9. Ms.Indira Rai, W/o. Shaukat Rai, D/o. D.D. Puri, aged about 90 years, Nizamuddin East, New Delhi.

.....RESPONDENTS

Counsel for Appellants : SRI SYED MOHAMMED VAZEER ALI

Counsel for Respondent Nos.1 to 4 : SRI MAHESH RAJE, GP FOR HOME

Counsel for Respondent Nos.5 to 9 : --

The Court made the following judgment : -

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.904 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Syed Mohammad Vazeer Ali, learned counsel for the appellants.

Mr. Mahesh Raje, learned Government Pleader for Home for the respondents No.1 to 4.

2. Learned counsel for the appellants seeks leave of this Court to withdraw the writ appeal.

3. In view of the aforesaid, the writ appeal is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-T. KRISHNA KUMAR
DEPUTY REGISTRAR

SECTION OFFICER

To

1. The Section Officer, Non – Service Section, High Court for the State of Telangana at Hyderabad.
2. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
3. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI SYED MOHAMMED VAZEER ALI, Advocate [OPUC]
5. Two CD Copies

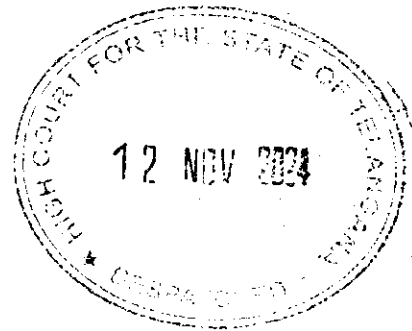
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HIGH COURT

DATED:03/09/2024

JUDGMENT

WA.No.904 of 2024



DISMISSING THE W.A

AS WITHDRAWN WITHOUT COSTS.

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